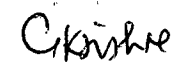| Date of Order	Orders MP 445/93 (OA 445/93)
8.9.93	Shri R.N. Mathur, counsel for the petitioner.

Earlier the applicants had filed OA 445/93 praying that the order dated 25.6.93 (Annexure A-2) appended to the said OA, by which a selection proceedings conducted in pursuance of the notification dated 12.11.91, in which the applicants had appeared and were declared successful had been cancelled, may be quashed. Now the applicants have filed the present MP stating that the respondents are going to fill up, even the posts which were intended to be filled up by the selection proceedings conducted in pursuance of the notification dated 12.11.91 on the basis of the result of the selection proceedings conducted earlier of which the result has been declared vide Annexure A-1 dated 21.8.93, appended to the present OA. The earlier selection proceedings were revived in view of the order dated 18.5.93 passed in OA 404/91 by this Bench of the Tribunal. However, the grievance of the applicants as stated now in the present MP is that after revival of the press selection proceedings by the said order dated 18.5.93, even the future vacancies which were proposed to be filled up by the subsequent selection proceedings in pursuance of the notification dated 12.11.91 are also proposed to be filled up on the basis of the result of the earlier selection proceedings which have been revived.

2. The applicants have now prayed that the future vacancies may not be filled up on the basis of the result declared vide Annexure A-1. In the circumstances, we

........2.

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direct that the filling up of the vacancies on the basis of the result declared vide Annexure A-1 shall be subject to the outcome of OA 445/93.

The MP stands disposed of accordingly.

(O.P. SHARMA)
MEMBER (A)

(GOPAL KRISHNA)
MEMBER (J)